

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2190**

TO BE ANSWERED ON THE 31ST JULY, 2018/SHRAVANA 9, 1940 (SAKA)

SEDITION LAW

2190. SHRI RADHESHYAM BISWAS:

SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is demand for complete ban on sedition law in the country;

(b) if so, the details thereof;

(c) whether the Government proposes to review the sections of the Indian Penal Code pertaining to sedition;

(d) whether the Law Commission after evaluating section 124A of IPC in 1971 in its 42nd report recommended stringent action against the perpetrators who are involved in questioning the unity of the nation, judicial system and Parliament of the country; and

(e) if so, whether the Government proposes to bring a legislation afresh after inviting suggestions from the Law Commission ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): Amendment of criminal law is a continuous process and the Government is aware that it has to be in sync with social changes. On the request of the Ministry of Home Affairs, the Ministry of Law & Justice requested the Law Commission of India in the year 2013 to undertake a review of the criminal justice system and give a comprehensive report in the matter so that, suitable amendments can be considered in the IPC, CrPC and the Evidence Act. Regarding section 124A of the IPC (Sedition), MHA took up the matter on 09.05.2012 with Ministry of Law & Justice to request the Law Commission of India to study the usage of the provisions of section 124A and hold consultations and suggest amendment, if so required, to the said provision, so that the Government can take necessary steps. The report of the Law Commission is awaited.